

LOK SABHA DEBATES

LOK SABHA

Monday, November 28, 1988/Agrahayana
7, 1910 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[*English*]

Guidelines to States About Pension

*225. SHRIMATI MADHUREE SINGH:
Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have issued model guidelines to the States so that the benefits of pension can be availed of immediately by the retiring Government employees; and

(b) if so, the names of the States which have adopted these guidelines so far?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) and (b). Pensions payable by State Governments from the Consolidated Fund of the States is a State subject as per Entry 42 of the State List in the Seventh Schedule to the Constitution of India. The question of Central Government issuing any guidelines to the State Govern-

ments does not, therefore, arise. However, simplification/innovations adopted by the Central Government for expeditious settlement of pension cases for Central Government employees are brought to the notice of State Governments from time to time for their consideration and adoption in respect of their employees. Final decision in the matter rests with the respective State Governments.

[*Translation*]

SHRIMATI MADHUREE SINGH: Mr. Speaker, Sir, I would like to know from the hon. Minister whether the changes made in the procedure have been brought to the notice of the Bihar Government recently and if so, the reaction of the State Government thereon?

S. BUTA SINGH: Sir, as I have stated, the innovations or new techniques adopted for the Central Government employees are brought to the notice of State Governments, so that they might utilize them. A circular to this effect has been sent to all the State Governments. No reply has, however, been received from the Government of Bihar so far. It is, however, deemed that they might be following this procedure.

SHRIMATI MADHUREE SINGH: Would the Government provide financial assistance to the State Government if it wants to extend the benefits of pension to its employees like the Central Government.

S. BUTA SINGH: Sir, as I have already stated in the beginning that pensions are

paid from the Consolidated Fund of the State and there is no question of any Central assistance. No reply has yet been received from the Bihar Government.

SHRI SHANKAR LAL: Mr. Speaker, Sir, would the Union Government adopt a uniform policy regarding pensionary benefits to the employees of all the States throughout the country on the basis of equal wage for equal work?

S. BUTA SINGH: As I have stated in the beginning it is a state subject under the Constitution and the Government of every State fix the pay scales of their employees on the basis of their resources and the policy. Normally they grant the same scales as are granted at All India level.

Pre-Examination Training Centres for Weaker Sections

*226. SHRI SHANTI DHARIWAL: Will the Minister of WELFARE be pleased to state:

(a) whether Government have taken a decision during the current financial year to increase the number of pre-examination training centres for the wards of scheduled Castes/Scheduled Tribes for various competitive examinations which are held by the U.P.S.C. and Public Undertakings;

(b) if so, the places where these centres are proposed to be opened;

(c) whether Government propose to provide these facilities to the children of other weaker sections of the society also;

(d) if so, the time by which this facility would be provided; and

(e) if not, the reasons therefor?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) Yes, Sir.

(b) Proposals have been invited from the State Governments and the Universities. The locations will depend upon need and other details of proposals.

(c) No, Sir.

(d) Does not arise.

(e) The scheme of Government of India is only for Scheduled Castes and Scheduled Tribes.

[Translation]

SHRI SHANTI DHARIWAL: Mr. Speaker, Sir, there are pre-examination centres specially for the wards of scheduled castes and scheduled tribes for the competitive examinations conducted by UPSC, Public Undertakings and Banks. Through you, I would like to know from the hon. Minister the increase being made in the number of such centres and the places where these centres would be opened? The Government has replied that proposals have been invited from the Universities. I would like to know the names of the Universities from whom proposals have been invited; the date when these were invited; and do the Government propose to open such training centres at district level or Tehsil level?

DR. RAJENDRA KUMARI BAJPAI: Sir, proposals have been invited in the month of April from the State Governments and from those Universities, where centres are opened directly by the Central Government. After receiving the proposals the Government would have a scope for opening 7-8 centres keeping in view the amount allocated for the purpose in the current year. But